

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 5.

IA 3912(MB)2023 IN C.P. (IB)/181(MB)2020

CORAM:

**SHRI SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**SHRI KR SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING DATED **12.09.2023**

NAME OF THE PARTIES: **Klj Plasticizers Limited**

**Vs**

**Omkar Realtors And Developers Private Limited**

**For the FC:** Adv. Poonam i/b Yash anand & Associate.

**For the CD :** Adv. Shakeeb Shaikh, Alfiya Diamondwala  
i/b Dimondwala & Co

**IBC under Sec. 7**

---

**ORDER**

**I.A. 3912/2023**

1. Heard both the Counsel for FC and CD. This I.A. was filed by FC to allow it to treat Respondent Nos. 2 to 4 as proforma parties, as undertaken by it and reflected on the order dated 18.10.2022. Today, the Counsel for FC submits that although her prayer in the I.A. is to treat the Respondent Nos. 2 to 4 as proforma parties, her request now is limited to removing the Respondent Nos. 2 to 4 from the party array, leaving only the CD as the Respondent i.e. Omkar Realtors And Developers Pvt Ltd.

2. The Counsel for the CD does not have any objection to her submission. In view of the above, this I.A. is **allowed and disposed of** as prayed for by the Counsel for FC.

3. The Counsel for CD requests for time for filing short reply in view of the change of name of the Respondents, as allowed. He is directed to file the same before the next date of hearing after serving advance copy to the other side.

List on **06.10.2023 for final hearing.**

**Sd/-  
SANJIV DUTT  
MEMBER (TECHNICAL)**

**Sd/-  
K. R. SAJI KUMAR  
MEMBER (JUDICIAL)**

//SKS//